



2026:AHC:31420

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 611 of 2026

Gaurav And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pavan Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Pavan Kumar, learned counsel for the petitioners and Sri T.P. Gupta, learned Standing Counsel for the State.

2. The instant writ petition has been filed for the following reliefs:-

"i. Issue a writ, order or direction in the nature of mandamus directing, commanding to the respondent no. 2 to decide the Second Appeal No. 266/2023-24 (Bireshwar and others Vs. Gaurav and others), under Section 208 of U.P. Land Revenue Code, 2006, pending before the respondent no. 2, within stipulated time as fixed by this Hon'ble Court.

ii. Issue any other suitable writ, order or direction in favour of petitioner as this Hon'ble Court may deem fit and proper in the present facts and circumstances of the case.

iii. To award the cost of the writ petition throughout in favour of the petitioner."

3. Learned counsel for the petitioners submitted that the Second Appeal filed by the private respondent impleading the petitioners as opposite party arising out of the proceeding of Suit under Section 229-B of U.P.Z.A. & L.R. Act is pending before the respondent no. 2-Board of Revenue since 30.09.2024. He further placed the order sheet of the pending proceeding to demonstrate that the Second Appeal has been admitted, after framing substantial question of law, but the matter has not

been decided even after expiry of two years.

4. Considering the facts and circumstances of the case, respondent no. 2- Board of Revenue, Circuit Court, Meerut, U.P., is directed to decide the aforementioned Second Appeal, after affording proper opportunity of hearing to the parties, expeditiously, preferably within a period of **three months** from the date of production of a certified copy of this order.

(Chandra Kumar Rai,J.)

February 12, 2026

Neetu